

आयकर अपीलीय अधिकरण “ए” न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य के समक्ष।
BEFORE HON'BLE SHRI MAHAVIR SINGH, VP AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं. ITA No.922/Chny/2024
(निर्धारण वर्ष / Assessment Year: 2016-17)

Velusamy Karpagam 10/65, 66 Appachi Nagar 3 rd Street, Kongu Main Road, Tirupur-641 607.	बनस/ Vs.	ITO Ward-1(3) Tirupur.
स्थायी लेखासं./जीआइआरसं./PAN/GIR No. BXZPK-7124-G		
(अपीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थीकी ओरसे/ Appellant by	:	Shri Hari Bharadhwaj, Advocate for N.V.Balaji (Advocate)- Ld.AR
प्रत्यर्थीकी ओरसे/ Respondent by	:	Shri AR V Sreenivasan (Addl.CIT) -Ld. DR

सुनवाईकी तारीख/ Date of Hearing	:	24-06-2024
घोषणाकी तारीख / Date of Pronouncement	:	03-07-2024

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. The Ld. AR, at the outset, submitted that this being duplicate appeal has been rendered infructuous in view of Tribunal order in other appeal ITA No.740/Chny/2024 dated 21-05-2024. The revenue did not object to the same.
2. We find that this appeal is a duplicate appeal. The order in other appeal has already been passed by Tribunal in ITA No.740/Chny/2024 on 21-05-2024.

3. In the result, the appeal stand dismissed as infructuous.

Order pronounced on 3rd July, 2024

Sd/-
(MAHAVIR SINGH)
उपाध्यक्ष / **VICE PRESIDENT**

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखा सदस्य / **ACCOUNTANT MEMBER**

चेन्नई Chennai; दिनांक Dated : 03-07-2024
DS

आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT Coimbatore.
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF